

IN THE INCOME TAX APPELLATE TRIBUNAL  
JODHPUR BENCH (Virtual) JODHPUR

BEFORE SHRI LALIET KUMAR, HON'BLE JUDICIAL MEMBER AND  
DR. MITHA LAL MEENA, HON'BLE ACCOUNTANT MEMBER

ITA No. 385/Jodh/2024  
(Assessment Year 18-19)

BALAJI MARBLE AND TILES PVT. LTD. 12 Dunne Market, Bargawan, JABALPUR ROAD, KATNI -483501, Madhya Pradesh, India. PAN No. AATPS3657Q	Vs.	PR. CIT CENTRAL, JAIPUR
Assessee by	Ms. Divya Phophalia, C.A.	
Revenue by	Smt. Anuradha, Addl. CIT-DR	
Date of Hearing	31.07.2025.	
Date of Pronouncement	20.08.2025.	

ORDER

PER DR. MITHA LAL MEENA, A.M.:

This appeals by the assessee is directed against the order of the Ld. Pr. CIT (Central), Jaipur [hereinafter referred to "the PCIT"] dated 21.03.2023 in respect of Assessment Year 2018-19.

2. At the outset, the Ld. Counsel of the assessee stated at the bar that she has been instructed to withdraw the instant appeal as the appellant vide its application dated 07/07/2025 had requested to withdraw the instant appeal stating therein that it has opted to settle the matter under the Direct Taxes Vivaad Se Vishwas Scheme, 2024.

3. On perusal of the aforesaid applications, it is evident that the assessee has opted for benefit under Direct Tax Vivad Se Viswas scheme 2024 to settle the disputed demand. The assessee has furnished copies of Form 2 and 3 regarding



declaration under DTVSVS 2024, and Final settlement of the disputed demand as per Acknowledgement by designated authority. Accordingly, the appellant has made a request to withdraw the captioned appeal with a liberty to revive the appeal if it failed in availing the benefit of the scheme.

3. On the other hand, the Id. DR has no objection to the assessee's request for withdrawal of this appeal.

4. Admittedly, the appellant assessee has opted for benefit under Direct Tax Vivad Se Viswas scheme 2024 to settle the disputed demand as evident from the copies of Form 2 and 3 to the effect of declaration made under DTVSVS 2024 and settlement of demand by Acknowledgement of designated authority. The Ld. DR has no objection to the request of the assessee. Under these set of facts, the instant appeal of the assessee would be liable to be dismissed as withdrawn. However, assessee has been allowed a liberty to revive the appeal if it failed in availing the benefit of the DTVSVS scheme, 2024.

5. In the result, the appeal in ITA Nos. 446/Jodh/2023 of the assessee in respect of the Assessment Year 20113-14 is dismissed as withdrawn.

Order pronounced in open court on..~~20~~... / ~~08~~/2025.

— sd —

(LALIET KUMAR)   
JUDICIAL MEMBER

— sd —

(DR. MITHA LAL MEENA)  
ACCOUNTANT MEMBER 

Dated : ~~20~~ / ~~08~~ / 2025

Copies to :

- (1) The appellant.
- (2) The respondent.
- (3) CIT
- (4) CIT(A)
- (5) Departmental Representative

(6) Guard File

By Oder  
Assistant Registrar,  
Income Tax Appellate Tribunal,  
Jodhpur Bench,  
Jodhpur.

